

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**IA NO. 188 OF 2016 IN  
DFR NO. 830 OF 2016**

**Dated: 13<sup>th</sup> July, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of:-**

**Punjab State Power Corporation Ltd. ...Appellant(s)  
M/s. Everest Power Pvt. Ltd. & Ors. Versus ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Anand K. Ganesan  
Ms. Swapna Seshadri

Counsel for the Respondent(s) : Mr. Ankur Gupta for R.1  
Mr. Sakesh Kumar for R.3

**ORDER**

**IA NO. 188 OF 2016**  
*(Appl. for condonation of delay)*

There is 32 days delay in filing this appeal. In this application, the appellant has prayed that the delay be condoned.

We have heard learned counsel for the parties.

For the reasons stated in the application, delay is condoned. Application is disposed of.

Registry is directed to number the appeal and list it for admission on **01.08.2016.**

**(I.J. Kapoor)**  
**Technical Member**  
ts/mk

**(Justice Ranjana P. Desai)**  
**Chairperson**